

[Mr. Speaker]

the University of Delhi, 3 nominations were received. Subsequently one member withdrew his candidature. As the number of the remaining candidates was thus equal to the number of vacancies in the Committee, I declare the following members to be duly elected:

1. Shri Radha Raman.
2. Shrimati Sucheta Kripalani.

PREVENTIVE DETENTION (SECOND AMENDMENT) BILL

Shri Madhao Reddi (Adilabad): I beg to present 65 petitions signed by 388 petitioners regarding the Preventive Detention (Second Amendment) Bill, 1952.

PRIVILEGES COMMITTEE

EXTENSION OF TIME FOR PRESENTATION OF REPORT ON ARREST OF SHRI DASARATHA DEB

The Minister of Home affairs and States (Dr. Katju): I beg to move:

"That the time for the presentation of the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Dasaratha Deb, M.P., be extended upto Wednesday, the 23rd July, 1952."

Mr. Speaker: The question is:

"That the time for the presentation of the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Dasaratha Deb, M.P., be extended upto Wednesday, the 23rd July, 1952."

The motion was adopted.

CENTRAL TEA BOARD (AMENDMENT) BILL

The Ministry of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Central Tea Board Act, 1949.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Central Tea Board Act, 1949."

The motion was adopted

Shri T. T. Krishnamachari: I introduce the Bill.

CRIMINAL LAW AMENDMENT BILL

Mr. Speaker: The House will now proceed with the further consideration of the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, and to provide for a more speedy trial of certain offences.

Yesterday the House disposed of clause 2. We will now go to clause 3 and the further clauses.

Clause 3. (Insertion of new Section 165A)

Mr. Speaker: Mr. Chacko's amendment is out of order, as it is a negative one. If he wants he can vote against the clause.

Pandit Munishwar Datt Upadhyay (Pratapgarh Distt.—East): I do not wish to move my amendment.

Mr. Speaker: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

Clause 5. (Amendment of Section 337)

Mr. Speaker: Mr. Chacko's amendment is out of order; he will get a chance to speak, if he wants.

Shri M. L. Agrawal (Pilibhit Distt. cum Bareilly Distt.—East): I beg to move:

In page 1, line 25, after "inserted" add—

'and after the figures "435" the figures "465, 466, 468, 471" shall be inserted.'

I want to add these sections in Section 337 of the Criminal Procedure Code. These are sections relating to offences which are investigated by the Special Police Establishment and they are offences of no less a serious nature than the offences for which provision has been made in this Bill to be included in section 337. These offences involve sometimes conspiracies of more accused than one. For these offences also, if the provision of section 337 is extended, it would be for the benefit of investigations.

Dr. P. S. Deshmukh (Amravati East): On a point of order, Sir. I think the amendment is beyond the scope of the Bill—it extends the scope of the Bill.

Mr. Speaker: I have not examined it from that angle.